

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 4110
ANSWERED ON 25/03/2025**

IRREGULARITIES UNDER MGNREGS

4110. SMT. DHANORKAR PRATIBHA SURESH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the reasons for the District Magistrate halting the works under Mahatma Gandhi National Rural Development Gurantee Scheme (MGNREGS) ongoing in Chandrapurdistrict in MoolTaluka;**
- (b) whether some irregularities had been found in some works;**
- (c) the time by which the said works have been postponed and whether the workers would be provided some alternative employment;**
- (d) the number of works postpone and the reason therefor; and**
- (e) whether the Government is formulating any new scheme to increase employment oppportunities under MGNREGS and if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN)**

(a)to (d): As the information sought herein pertains to the State Government of Maharashtra, the point wise reply has been obtained from them and the same has been given at Annexure.

(e): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment Scheme which provides for the enhancement of livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work. It provides livelihood security, i.e. fall back options for livelihood for the rural households, when no better employment opportunity is available.

Annexure referred to in reply to parts (a)to(d) of Lok Sabha Unstarred Question No. 4110 dated 25.03.2025.

<p>(a) the reasons for the District Magistrate halting the works under Mahatma Gandhi National Rural Development Gurantee Scheme (MGNREGS) ongoing in Chandrapur district in Mool Taluka;</p>	<p>As per the letter issued on 5.12.2024, only skilled based works which were yet to be given work code and the works, which have been given work code but not yet started, were put on hold. But the above restrictions were not applied to ongoing works. These works on hold were more material oriented and therefore department's guidance was sought in respect of these. The Government has issued clarification in regard to the "Status quo" letter issued by the Commissioner, Mahatma Gandhi NREGS, Maharashtra, Nagpur on 05.12.2024, vide letter dated 20.03.2025 wherein it has been clarified that the skilled oriented works (for e.g. CC Road, Paver Block Roads, Protection Walls etc.) which were approved by Government prior to 31.12.2023, but were not yet started, the approval for those works is hereby cancelled. The works which have been approved by Government after 31.12.2023, if required to be started, then the skilled component at the district level should not exceed 40%. The Government has also clarified that the wages oriented works should be prioritize and every effort should be made to keep the ratio of wages to material as 60:40 and the onus of the skilled component expenditure not exceeding 40% at the district level has been put on District Collector and Chief Executive Officer of Zilla Parishad. Also the officers who will give the work order i.e. Block Development Officer and Tahsildar have to adhere to the wages to material expenditure ratio as 60:40. No new road (Matoshri Pandhan) works in villages to be undertaken before completion of ongoing road works. With these directions, the status quo has been removed. The ongoing works in Mool Taluka, District Chandrapur whose muster rolls were generated were not put on hold. As per NREGASoft, 1746 works are ongoing in Mool Tahsil in particular and 15,968 works are ongoing in Chandrapur district. Simultaneously 10,16,746 works are going on in the entire State.</p>
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(b)	whether some irregularities had been found in some works;	No.
(c)	the time by which the said works have been postponed and whether the workers would be provided some alternative employment;	State is permitting taking up of works with the condition that the districts should maintain 60:40 ratio. No such works have been postponed.
(d)	the number of works postpone and the reason therefor; and	During the financial year 2024-25, the work of 98 CC road, Paver Bocks, Pandhan roads in MoolTaluka had been put on hold. But public and individual works are going on and 1894 labourers are present on 308 works. 98 works (R.C.C related works) approved but not yet started have been put on hold in MoolTaluka in this financial year 2024-25. However, as per the guidelines in letter dated 20.3.2025 these works can start.
